IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT NO.III

(CAA)-28(PB)/2017

IN THE MATTER OF:

M/s. Girnar Investment Ltd. and Suvrat Trading Co. Ltd.

PETITIONER

SECTION:

Under Section 230-232

Order delivered on 10.8.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: -

For the Respondent

: -

ORDER

Learned Counsel for the petitioner is present and mentions the Company petition (CAA)-28(PB)/2017. It is represented that in the Order passed by this Tribunal on 08.8.2017, at line No.2, Paragraph-1 and at line No.1, Paragraph-2, in relation to the date of order, it has been mentioned as 17th July, 2017 instead of 10th July, 2017.

On a perusal of the record, it is seen that the order passed by this Tribunal is only of 10^{th} July, 2017.

In view of above, the order dated 08.8.2017 stands corrected as follows:

"Line No.2, Paragraph – 1, the date shall be read as 10th July, 2017 instead of 17th July, 2017.

Similarly, in Line No.1, Paragraph-2, the date shall be read as 10th July, 2017 instead of 17th July, 2017.

The order to be issued today (10.8.2017).

(Sdl- m)

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 10.8.2017